

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

LUCKNOW

Lucknow this the 8th day of Feb., 99.

O.A. No. 503/92

HON. MR. D.C. VERMA, MEMBER(J)

HON. MR. A.K. MISRA, MEMBER(A)

Peer Mohammad, aged about 56 years son of Shri Peer Ghulam resident of village Kankaha P.S. Mohanlalganj, District Lucknow.

Applicant.

By Advocate Shri Surendran P.

versus

1. Union of India through the Secretary, Ministry of Railways, New Delhi.
2. D.R.M. Northern Railway, Hazratganj, Lucknow.
3. Dy. Chief Mechanical Engineer, Carriage and Wagon Shop, N. Railway, Alambagh Lucknow.
4. Production Engineer, C&W Shop, Northern Railway, Alambagh, Lucknow.
5. Presiding Officer, Central Government Industrial Tribunal-cum-Labour Court, Pandu Nagar, Kanpur.

Respondents.

By Advocate Shri A.K. Chaturvedi.

O R D E R (ORAL)

By this O.A., the applicant has challenged the award dated 26.3.92 given by the Central Government Industrial Tribunal-cum-Labour Court, Kanpur.

2. As per the decision of the Hon'ble Supreme Court given in K.P. Gupta vs. Controller of Printing and Stationery reported in 1996(1) S.C.C., 69 this Tribunal has no jurisdiction to entertain the Original Application against the award passed by the Central Govt. Industrial Tribunal. The learned counsel for the applicant Shri Surendran P, has, therefore rightly submitted that the O.A. be dismissed as the same is not maintainable before this Tribunal. We order accordingly and dismiss the O.A.

MEMBER(A)

MEMBER(J)

Lucknow; Dated: 8.2.99

Shakeel/